

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

CONTEMPT PETITION NO.170/00077/2020

IN

ORIGINAL APPLICATION NO.170/00156/2019

DATED THIS THE 09TH DAY OF DECEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Manjunath I Pujar
S/o Shri Ishwarappa Pujar,
Aged about 61 years,
R/o S-77, Golden Enclave,
Old Airport Road,
Bangalore 560 017

....Petitioner

(By Advocate Shri T.C. Gupta - through video conference)

Vs.

1. Ajay Bhushan Pandey,
Finance Secretary,
Ministry of Finance,
Department of Revenue,
Government of India,
New Delhi 110 001

2. P. Sridhar,
Pr. Chief Commissioner of Income Tax,
Karnataka & Goa,
Bangalore 560 001

3. Goli Srinivas Rao,
(Commissioner of Income Tax-3, DRP-1)

Now Pr. Commissioner of Income Tax-1,
BMTA Building, Koramangala,
Bangalore 560 034

....Respondents

(By Shri Vishnu Bhat, Senior Panel Counsel - through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri Vishnu Bhat, learned counsel representing the respondents, stated that the order dated 30.10.2019 passed by this Tribunal in OA No.170/00156/2019 has already been complied with and, therefore, nothing survives in the present Contempt Petition.

2. The fact as stated by Shri Vishnu Bhat has been disputed to the limited extent by Shri T.C. Gupta, learned counsel representing the petitioner, that the whole amount claimed by the petitioner has not been paid to him.

3. A perusal of the affidavit dated 08.12.2020 filed by the respondents reveals that they have paid the LTC claim of the petitioner. An amount of Rs. 1,02,608/- was found admissible, which has been credited in the bank account of the petitioner. A sum of Rs. 13,272/- was found to be inadmissible for the reason that the petitioner had travelled in a private transport.

4. In view of the above, the CP is disposed of having been rendered infructuous.

5. However, the petitioner, if he still remains aggrieved with the order passed by the respondents to the effect of admissibility of an amount of Rs. 1,02,608/- only, he shall be at liberty to file a fresh Original Application challenging therein the said action.

6. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/